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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ FAO(OS) (COMM) 40/2022 & CM APPL. 8687-89/2022

MR BRIJ BHUSHAN SINGAL & ANR.Appellants
Through: Mr Sandeep Sethi, Sr. Adv. Ms Ranjana Roy Gawai, Ms Vasudha Sen and Ms Aayushi Singh, Advs.
versus
NORDDEUTSCHE LANDESBANK GIROZENTRALERespondent
Through: Mr Dayan Krishnan, Ms Anusha Ramesh, Mr Vinayak Chawla and Mr Sukrit Seth, Advs.

FAO(OS) (COMM) 41/2022 & CM APPL. 8728/2022

BRIJ BHUSHAN SINGAL & ANR. Appellants
Through: Mr Sandeep Sethi, Mr Rishi Agrawala, Mr Parminder Singh and Mr Pranjit Bhattacharya, Advs.
versus
NORDDEUTSCHE LANDESBANK GIROZENTRALE Respondent
Through: Mr Dayan Krishnan, Ms Anusha Ramesh, Mr Vinayak Chawla and Mr Sukrit Seth, Advs.

CORAM:

**HON'BLE MR. JUSTICE RAJIV SHAKDHER
HON'BLE MS. JUSTICE POONAM A. BAMBA**

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O R D E R
25.04.2022

[Physical court hearing/ hybrid hearing (as per request)]

1. The above-captioned appeals are directed against the orders dated 15.01.2021 and 16.12.2021 passed by the learned single judge in CS (COMM) 20/2021.
2. The order dated 15.01.2021 is an *ex-parte* order. The application in which the said order was passed (which is what ails the appellant) is I.A.no.

no.733/2021.

2.1. We are informed by the counsel for the parties, that the learned single judge is hearing arguments in the said application i.e., I.A. no.733/2021.

3. Mr Sandeep Sethi, who appears on behalf of the appellant, says that the appellant is aggrieved by the said impugned order i.e., order dated 15.01.2021 as, in effect, it is akin to an attachment order which has been passed without taking into account the principles that had to be adhered to before passing such an order.

3.1. This aspect of the matter will be examined, if necessary, on the next date of hearing.

4. In the meanwhile, counsel for the parties are agreed that they will form a confidentiality club with regard to examination of the details filed by the appellants concerning their assets, *albeit* in the sealed cover.

4.1. It is ordered accordingly.

5. Counsels for the parties, for this purpose, will appear before the concerned Registrar on 31.05.2022.

5.1. The concerned Registrar will open the sealed envelope in which the appellants have placed the details concerning their assets.

6. The confidentiality club will comprise the counsel-on-record for the parties and one Authorised Representative of the respondent.

6.1. In case the authorised representative of the respondent is not able to present himself physically, he/she would be permitted to join the proceedings *via* video-conferencing.

7. The counsels for the parties will adhere to the rigour of the confidentiality club. The details revealed to the counsel for the parties and the authorised representative of the respondent, will not be disclosed to any third party.

8. Furthermore, the information that is revealed will be used by the

respondent only for the purpose of progressing this case.

9. Besides this, the authorised representative of the respondent will also file an affidavit to that effect, i.e., that information which he or she shall become privy to, will not be disclosed to any third party.

10. The aforementioned steps will be taken by the Authorised Representative of the respondent, prior to the date fixed for the aforesaid purpose before the concerned Registrar i.e., 31.05.2022.

11. List the above-captioned matters before this Court on 25.07.2022, *albeit*, at the end of the board.

12. It is made clear that this exercise will not come in the way of the proceedings before the learned single judge.

RAJIV SHAKDHER, J

POONAM A. BAMBA, J

APRIL 25, 2022/p

[Click here to check corrigendum, if any](#)